

Cosmopolis Interiors Private limited; CIRP commenced on 13.08.2024;

List of creditors as on 03.09.2024

Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Sl. No.	Category of creditor	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Remarks, if any
		No. of claims	Amount	No. of claims	Amount of claims admitted				
1	Secured financial creditors belonging to any class of creditors								
2	Unsecured financial creditors belonging to any class of creditors								
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)								
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)								
5	Operational creditors (Workmen)								
6	Operational creditors (Employees)								
7	Operational creditors (Government Dues)								
8	Operational creditors (other than Workmen and Employees and Government Dues)	1	₹ 1,229,027.00	1	₹ 1,229,027.00	₹ 0.00	₹ 0.00	₹ 0.00	Refer Annexure 1
9	Other creditors, if any, (other than financial creditors and operational creditors)								
Total		1	₹ 1,229,027	1	₹ 1,229,027	₹ 0	₹ 0	₹ 0	

Notes to list of Creditors

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. Claims have been provisionally admitted by RP on the basis of records / documents submitted by the creditors.

3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

4. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.

Sourabh Malpani

Interim Resolution Professional

Cosmopolis Interiors Private Limited

Regn. No. .IBBI/PA-001/IPP01265/2018-2019/12047

AFA No: AA1/12047/02/031224/106455 valid upto 03.12.2024

Annexure - 1
Cosmopolis Interiors Private Limited; CIRP commenced on 13.08.2024;
List of creditors as on 03.09.2024
List of Operational Creditors(other than workman and employees and government dues)

S. No.	Name of Creditor	Detail of claim		Details of claim admitted				Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	% of voting share in COC			
1	Mr. Rakesh Sharma, Sole Proprietor on behalf of M/S Rakesh Traders	02.09.2024	₹ 1,229,027.00	₹ 1,229,027.00	Operational Debt	₹ 0.00	100%	0	0	None
1	Total		₹ 1,229,027.00	₹ 1,229,027.00		₹ 0.00				
Note :										

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Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. Claims have been provisionally admitted by IRP / RP on the basis of records / documents submitted by the creditors and are subject to changes as and when operational creditor submits any new updated claim.

3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

Sourabh Malpani

Interim Resolution Professional

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